

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 421
445/252/ND/2020

IN THE MATTER OF:

Safe Ex Transporters Pvt. Ltd.

...APPELLANT

Vs.

ROC NCT of Delhi and Haryana

...RESPONDENT

Section

Under Section 252

**Order delivered on 24.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Rohit, Advocate.

For the ROC

:Mr. M. Yadubhushan Rao, AROC.

For the Income Tax Department

**:Mr. Deepak Anand and Mr. Vipul
Aggarwal, Advocates.**

ORDER

Heard the submissions made by the counsel for the appellant. AROC is present. Ld. Counsel for the Income Tax Department is present and submitted that they have filed their report showing an outstanding demand. Order in this matter is reserved.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**